

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S ARS ENERGY PVT. LTD.

| RELEVANT PARTICULARS | |
|---|--|
| 1. Name of corporate debtor | ARS Energy Private Ltd. |
| 2. Date of incorporation of corporate debtor | 19.12.1990 |
| 3. Authority under which corporate debtor is incorporated / registered | ROC, Chennai |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U40100TN1990PTC032178 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | D-109, 4TH FLOOR, LBR COMPLEX, CHINTHAMANI, ANNA NAGAR EAST, CHENNAI, Tamil Nadu, India - 600102. |
| 6. Insolvency commencement date in respect of corporate debtor | 14.02.2025 |
| 7. Estimated date of closure of insolvency resolution process | 16.08.2025 |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | Smt.Ramanathan Bhuvaneshwari, IP Registration No: IBBI/IPA-002/IP-N00306/2017-18/10864 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | Address: C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore – 560078. Email: bhoona.bhuvan@gmail.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore – 560078. Email: cirp.arsenergy@gmail.com |
| 11. Last date for submission of claims | 03/03/2025 |
| 12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional | Name the class(es) – Not applicable |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not applicable |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available: | https://ibbi.gov.in/en/home/downloads NA |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s ARS Energy Private Limited on 14/02/2025**. The creditors of M/s ARS Energy Private Ltd. , are hereby called upon to submit their claims with proof on or before 03/03/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Smt.Ramanathaan Bhuvaneshwari
Date and Place :19/02/2025 and Bengaluru

Smt. Ramanathan Bhuvaneshwari
19/2/25

Opinion, Insight Out



Opinion, Monday to Saturday

To book your copy, sms reachbs to 57575 or email order@bsmail.in



ASHOK LEYLAND Koi Manzil Door Nahin

ASHOK LEYLAND LIMITED

Regd. Office :1, Sardar Patel Road, Guindy, Chennai - 600 032.
Ph:+91 44 2220 6000, Fax:+91 44 2220 6001.
CIN : L34101TN1948PLC000105; Website: www.ashokleyland.com
Email id: secretarial@ashokleyland.com

NOTICE

Members are hereby informed that pursuant to Section 110 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014, the Postal Ballot Notice, seeking the approval of the Members on the resolutions set out in the said Notice, has been sent electronically on Tuesday, February 18, 2025 to the Members whose e-mail addresses are registered with the Company/Depository Participant as on Friday, February 07, 2025 ("cut-off date"). The approval of the Members by Postal Ballot is sought for Material Related Party Transactions with AML Motors Private Limited for the FY 2023-24 and FY 2024-25 under Regulation 23 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 by way of Ordinary Resolutions through voting by electronic means.

Members can download the Postal Ballot Notice available on the website of the Company at www.ashokleyland.com, website of the Stock Exchanges, i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com. The documents mentioned in the Postal Ballot Notice are available for inspection electronically and Member(s) seeking to inspect such documents can send an e-mail to secretarial@ashokleyland.com.

In accordance with the MCA circulars, the Postal Ballot Notice is being sent only in electronic form to Members whose names appear on the Register of Members/List of Beneficial Owners as received from the NSDL and Central Depository Services (India) Limited ("CDSL") as on cut-off date and who have registered their e-mail addresses with the Company/Depository Participant.

Member(s) whose names appear on the Register of Members/List of Beneficial Owners as on the cut-off date will be considered for E-voting. A person who is not a Member as on the cut-off date should treat this Notice for information purpose only.

In accordance with the applicable Circulars issued by the Ministry of Corporate Affairs, the Company is providing to its Members the facility to exercise their right to vote only by electronic means (e-voting). The Company has engaged the services of NSDL to provide e-voting facility. The e-voting shall commence on Friday, February 21, 2025 from 9.00 a.m. (IST) and shall end on Saturday, March 22, 2025 till 5.00 p.m. (IST). The e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the Member, he / she shall not be allowed to change it subsequently. The detailed instructions for e-voting forms part of the Postal Ballot Notice.

Members who have not registered their email ID are requested to register the same in the following manner:

- Members holding shares in physical mode, who have not registered/updated their e-mail address are requested to register the same with the Company/RTA by sending an e-mail to einward@integratedindia.com.
- Members holding shares in dematerialized mode, who have not registered their e-mail address with their Depository Participants are requested to get in touch with their Depository Participant with whom they maintain their dematerialized account.

The manner of e-voting by Members holding shares in physical mode, dematerialized mode and those who have not registered their e-mail addresses is provided in the Postal Ballot Notice.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call 022 - 4886 7000 or send a request at evoting@nsdl.com or contact Mr. Amit Vishal, Deputy Vice President or Ms. Pallavi Mhatre Sr. Manager at the designated e-mail IDs: evoting@nsdl.com to get your grievance(s) if any on e-voting, addressed during working hours (9.30 am to 6 pm) on all working days.

The resolution, if passed with requisite majority by the Members through Postal Ballot shall be deemed to be passed on the last date of the voting period i.e. on Saturday, March 22, 2025. The results of the Postal Ballot will be announced on or before Tuesday, March 25, 2025. The results will also be displayed at the Registered Office of the Company, intimated to the Stock Exchanges where the Company's shares are listed (BSE/NSE) and displayed along with the Scrutinizer's report on the Company's website www.ashokleyland.com and the website of NSDL www.evoting.nsdl.com.

For Ashok Leyland Limited Sd/-

February 18, 2025 N Ramanathan
Chennai Company Secretary
Visit us at: www.ashokleyland.com



TATA CAPITAL LIMITED

Registered Address: Tower A, 11th Floor, Peninsula Business Park, Ganaptrao Kadam Marg, Lower Parel, Mumbai - 400013

POSSESSION NOTICE
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002) We, Tata Capital Limited (hereinafter referred to as "TCL" - Transferee) through Tata Capital Financial Services Ltd (hereinafter referred to as "TCFSL" - Transferee) vide Orders dated 24th November 2023 passed by National Company Law Tribunal, Mumbai vide scheme of arrangement agreed between Tata Capital Financial Services Limited ("TCFSL") as Transferees and Tata Capital Limited ("TCL") as Transferee under the provisions of Sections 230 to 232 r/w Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme") having our registered office at 11th Floor, Tower A, Peninsula Business Park, Ganaptrao Kadam Marg, Lower Parel, Mumbai 400 013 do hereby serve upon you the following notice u/s. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act").

Whereas, the undersigned being the Authorized Officer of the Tata Capital Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 09-01-2024, and also affixed in the last known address of the borrowers and co-borrowers, calling upon the borrower & co-borrower/Guarantors, 1. Mr. THIYAGARAJAN T, 29, Ward No 3, Pallivilal, Nagercovi, Tamil Nadu, Pin- 629003 also having address at Mr. THIYAGARAJAN T, Sri Venkateswara Petroleum, 25, Balmore Road, Vadassery, Nagercovi, Tamil Nadu, Pin- 629001 and Mrs. JEYANTHI, No 29, Ward No 3, Pallivilal, Nagercovi, Tamil Nadu, Pin- 629003, to repay the amount mentioned in the notice being notice Rs. 88,59,255.65/- (Rupees Eighty Eight Lakhs Fifty Nine Thousand Two Hundred and Fifty Five and Paise Sixty Five Only) in Loan Account No. TCFLA0472000011060415) as on 09-01-2024, along with interest, future interest, charges, costs etc. within 60 days from the date of receipt of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section (4) of Section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules 2002, on this 12th February 2025.

The borrower, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Limited, for an amount of Rs. 1,08,09,857.65/- (Rupees One Crore Eight Lakhs Nine Thousand Eight Hundred and Fifty Seven and Paise Sixty Five Only in Loan Account No. TCFLA0472000011060415, as on 10 February 2025, along with future interest, charges, costs etc. thereon till the date of payment.

(The borrowers attention is invited to provisions of sub section (8) of Section 13 of the Act, in respect of time available to redeem the Secured Asset.)

SCHEDULE OF THE PROPERTY

| | |
|---------------------------|---------------------------------------|
| Revenue District | Kanyakumari |
| Registration District | Kanyakumari |
| Registration Sub District | Vadassery |
| Taluk | Agastheeswaram |
| Village | Vadassery West (Previously Vadassery) |
| Survey No. | R S No. A2/18-18 |

All that is part and parcel of property addressing 5 cents along with a building bearing Door No. NMC. 29, comprised in Re Survey No. A2/ 18-18 of Vadassery West Village and all improvements therein bounded by East-Road; South-property belonged to Village; West-Property of Neelathangam Nadar and North-Property of Chenbagalingam Nadar. All expenses stop this notice shall be actuals.

Place: Kanyakumari Sd/- Authorised Officer
Date: 12.02.2025 For Tata Capital Limited

JANA SMALL FINANCE BANK | Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangala Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: No.11, Ramlinga Nagar, Chennai Plaza, Trichy-620017.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgages have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as Non-performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgages as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

| Sr. No. | Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor | Loan Account No. & Loan Amount | Details of the Security to be enforced | Date of NPA & Demand Notice date | Amount Due in Rs. / as on |
|---------|---|--|---|---|---|
| 1) | Mrs. Gnavalli K. D.No.257, Meia Street, Kutathumayakkappatti Taluk, Pudukkottai-614902. 2) Mr. Karunan P. S/o. Palanivel, D.No.257, Meia Street, Kutathumayakkappatti Taluk, Pudukkottai-614902. 3) Manikandan K. S/o. Karunan P. D.No.257, Meia Street, Kutathumayakkappatti Taluk, Pudukkottai-614902. | Loan Account No. 31759440000511 31759410000104 Loan Amount: Rs.4,99,000/- Rs.5,00,000/- | Description of the Property: Pudukkottai Registration District, Kantharavakkottai Sub Registration Office, Kantharavakkottai Taluk, Kutathuvattam & Village, Narham Survey No.259/8 an extent of 0.04.0 Ares equivalent to 10 Cents equivalent 4360 sq feet equivalent to 405 Sq.mt of land with the following Four Boundaries: East of: Land belongs to Kaliyaperumal Malavar, North of: Land belongs to Natarajan and Parvathi, West of: Road, South of: Lands belongs to Ravichandran Udayar. | Date of NPA: 01-02-2025 Demand Notice Date: 14-02-2025 | Rs.8,62,273/- (Rupees Eight Lakhs Sixty Two Thousand Two Hundred and Seventy Three Only) as of 13-02-2025 |
| 2) | 1) Mr. Ganeshraj B. S/o. Balachandran, No.49, Keela Street, Thayannur, Punganur (Po), Srirangam (Tk), Trichy-620009. Also at: Mr. Ganeshraj B. S/o. Balachandran, No.36, Pallar Street, Arasalur (Po), Thottiyam (Tk), Trichy-621203. 2) Mrs. Mahalakshmi, W/o. Ganeshraj, No.49, Keela Street, Punganur (Po), Srirangam (Tk), Trichy-620009. | Loan Account No. 30309440000128 30309670000141 Loan Amount: Rs.9,74,000/- Rs.1,37,950/- | Description of the Property: Trichirappalli District, Worajur Sub Registration District within the Thayannur Village Panchayat Limits, Trichirappalli Taluk Thayannur Village Punganur Village, Keelathuru, Survey No.53, for New Survey No.241/13 an extent of 493 Sq.ft., together with constructed Mangalore tiled House with building amenities bearing Door No.7, Old Tax Assessment No.891, New Door No.4/9, New Assessment No.988, E.B.Sc.No.227-001-273, Panchayat Ward 6, Electric Connection, Fittings, Meter, Meter Deposit is situated within the following Four Boundaries: North of: East West Street, South of: East West Common pathway lane, West of: North South Common Lane, East of: North South Road, East West Measurement: 29 Feet on both sides North South Measurement: 17 Feet on both sides. Total Extent 493 Sq.ft. | Date of NPA: 01-01-2025 Demand Notice Date: 14-02-2025 | Rs.8,17,928/- (Rupees Eight Lakhs Seventeen Thousand Nine Hundred and Twenty Eight Only) as of 13-02-2025 |
| 3) | 1) Sagayamary Arockiyadoss, D.No.3/8 K85, Madhakovil Street, Adanjur, Thiruvaiyaru Taluk, Thanjavur. 2) Mr. Arockiyadoss, S/o. Sebastyan, D.No.3/8 K85, Madhakovil Street, Adanjur, Thiruvaiyaru Taluk, Thanjavur. | Loan Account No. 31759630000281 Loan Amount: Rs.3,00,000/- | Description of the Property: Thanjavur Registration, District, Budalur Sub Registration District, Budalur Taluk, Adanjur Village Old Sy.No.95/4B2, New Sy.No.95/17 Measuring 74 Sq. feet (ie) 790 Sq. feet Property situated within Adanjur Panchayat Limits. Four Boundaries: North of: Sy.No.95/19 Natchathiram and 3 others Natham site, East of: Sy.No.95/16 Natham Lane, West of: Sy.No.95/18 Natham Site, South of: Sy.No.95/4A Pathway. | Date of NPA: 01-02-2025 Demand Notice Date: 14-02-2025 | Rs.2,76,220/- (Rupees Two Lakhs Seventy Six Thousand Two Hundred and Twenty Only) as of 13-02-2025 |
| 4) | 1) Mr. Govindaraju Kathiaya, D.No.236, Keelappatti, Vannarappatti Pudukkottai, Taluk Adanakottai, Pudukkottai, Tamil Nadu-622203. 2) Mrs. Vetrivel G, W/o. Govindaraju, D.No.236, Keelappatti, Vannarappatti Pudukkottai, Taluk Adanakottai, Pudukkottai, Tamil Nadu-622203. | Loan Account No. 31759430000327 Loan Amount: Rs.5,00,000/- | Description of the Property: Thanjavur Registration, District, Vallam Sub-Registration District, Thanjavur Taluk, Sennampatti Village, Natham Old Sy.No.16/3, New Sy.No.16/39, Measuring 0.11.35 ares (ie)1453 Sq. feet. Ground Site with mangalore Tiled House measuring 500 Sq.ft (ie) 47 Sq.m, with all easementary right including, Natham Patta No.291. E.B. Connection No.06402009107. Four Boundaries: North by: Sy.No.16/29, East by: Sy.No.16/40, West by: Sy.No.16/38, South by: Sy.No.16/25 Road. | Date of NPA: 01-02-2025 Demand Notice Date: 14-02-2025 | Rs.3,74,380/- (Rupees Three Lakhs Seventy Four Thousand Three Hundred and Eighty Only) as of 13-2-2025 |

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Jana Small Finance Bank Limited shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to Jana Small Finance Bank Limited against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgages of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 19.02.2025, Place: Pudukkottai, Trichy & Thanjavur Sd/- Authorised Officer, Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK | Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangala Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: No.28/36, 1st Floor, South West Boag Road, Innagar, Chennai-600017.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgages have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as Non-performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgages as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

| Sr. No. | Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor | Loan Account No. & Loan Amount | Details of the Security to be enforced | Date of NPA & Demand Notice date | Amount Due in Rs. / as on |
|---------|---|---|---|--|--|
| 1) | Mrs. Renuga P. W/o. Bathmanapan S, Plot No.209, S 2 BLK Sweet Home, Giri Sagar 2nd Street, Anna Nagar, Pammal, Chennai-600075. 2) Mr. Bathmanapan S, S/o. Sathiyaraj, Plot No.209, S 2 BLK Sweet Home, Giri Sagar 2nd Street, Anna Nagar, Pammal, Chennai-600075. 3) Ms. Renuga, P. W/o. Induja Provision, No.241, Gandhi Road, Anna Nagar, Pammal, Chennai-600075. | Loan Account No. 32658950000467 30089670000263 Loan Amount: Rs.14,75,000/- Rs.1,59,948/- | Description of the Property: All that piece and parcel of Land and Building, bearing Plot No.209 part, Comprised in Old S.No.71/5 and 72/6, as per Patta New S.No.71/16 and 72/61, Measuring with an extent of 237 Sq.ft., of UDS Out of 1920 Sq.ft., together with Flat bearing Flat No.S2 in Second Floor, having super built up area of 507 Sq.ft., in the Building known as "CC Sweet Homes" situated at Giri Square 2nd Street, Anna Nagar, Pammal, Alandur Taluk, Kancheepuram District and Bounded on the North by: Giri's Square 2nd Street, South by: Plot No.214 belongs to Mr. Mohanavelu, East by: Remaining Portion of Plot No.209, West by: Plot No.208 belongs to Mr. Govindarajan. Measuring an extent of 1920 Sq.ft., East to West on the Northern side: 32 Feet, East to West on the Southern side: 32 Feet, North to South on the Eastern side: 50 Feet, North to South on the western side: 60 Feet. Situated at within the Sub-Registration District of Pammal and the Registration District of South Chennai. | NPA Date: 31-01-2025 & Notice sent on 18-02-2025 | Total Amount as on 16-02-2025 Rs. 13,10,180.99 |

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Jana Small Finance Bank Limited shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to Jana Small Finance Bank Limited against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgages of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 19.02.2025, Place: Chennai Sd/- Authorised Officer, Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK | Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangala Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: No.259/4/129, Saradha College Road, Opp. to Anna Salai, Alagapuram, Swarnapuri, Salem-636016

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower's, Co-Borrowers, Guarantors and Mortgages have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as Non-performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgages as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

| Sr. No. | Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor | Loan Account No. & Loan Amount | Details of the Security to be enforced | Date of NPA & Demand Notice Date | Amount Due in Rs. / as on |
|---------|--|--|--|--|--|
| 1) | 1) Mr. Mathivanan, S/o. Arumugam, D.No.51/11/2, Vittampalayam, Emappalli, Tiruchengode, Namakkal-637214. 2) Mrs. Anitha, W/o. Mathivanan, D.No.51/11/2, Vittampalayam, Emappalli, Tiruchengode, Namakkal-637214. | Loan Account No. 46599440000026 46599670000091 Loan Amount: Rs.5,00,000/- Rs.77,826/- Total: 5,77,826/- | SL. No.1, Extent: 1875 Sq.ft Land, Survey No.: 466/2, 466/3, 466/4, 466/1B3A, Situated in (Please give Door Plot No. Name of Street, Village and Dist.): Emappalli Village, Tiruchengode Taluk, Namakkal District, Tiruchengode SRO. Boundaries: South of: Other Agriculture lands, East of: Plot No.129, West of: Plot No.127, North of: 20 feet East West Road. | NPA Date: 01.02.2025 & Notice sent on 14-02-2025 | Total Amount as on 12-02-2025 Rs. 1,36,832.61 |
| 2) | 1) Mr. Loganathan, S/o. Govindaraj, D.No.3 54 A, Semmandapatti, Kattulavalu, Semmandapatti, Salem-636309. 2) Mrs. Vijaya, W/o. Govindaraj, D.No.3 54 A, Semmandapatti, Kattulavalu, Semmandapatti, Salem-636309. | Loan Account No. 46579630000062 Loan Amount: Rs.12,00,000/- | All that piece and parcel of the immovable property bearing Tamil Nadu, Salem Dist. Salem West Rd., Omalur Sub Rd., Semmandapatti Village, Kadayampatti Taluk, Old Survey No.225/1 as pre New Survey No.371/18 as pre Patta No.153 related land with building situated with the following Boundaries: On the East by Property belongs to Pillayar Chetti, On the West by Property belongs to Obli and Common Pathway, On the South by Street, On the North by Property belongs to Chinnaamy, Admeasuring 74 sq.ft (796 1/2 Sq.ft) of Land in full and with all pathway and easement rights annexed thereto. | NPA Date: 01.02.2025 & Notice sent on 14-02-2025 | Total Amount as on 11-02-2025 Rs. 12,02,648.10 |
| 3) | 1) Mr. Govindharaju Thangavel, S/o. Thangavel, D.No.4/10, Sinnappampatti, Pappampadi, Salem-636306. 2) Mrs. Sumathi, W/o. Govindharaju, D.No.4/10, Sinnappampatti, Pappampadi, Salem-636306. | Loan Account No. 35079440000219, 35079670000297 35079670000031 Loan Amount: Rs.63,000/- Rs.36,549/- Rs.95,576/- Total: Rs.7,95,125/- | Salem West RD., Tharamangalam Sub RD., in Pappampadi Village, Omalur Taluk, in Survey No.117/4B, related land with building situated with the following Boundaries: Are On the South of Property belongs to Rangannan and Erusaye, On the North of 20 feet wide East-West common Street, On the East of Property belongs to Dhayanidhi, On the West of Property belongs to Anbarasu, Admeasuring East-West North side 22 feet, South side 22 feet, North-South East side 58 1/2 feet, West side 56 3/4 feet. Totally 1268 sq.ft land in full and with all pathway rights and easement rights annexed thereto. | NPA Date: 01.02.2025 & Notice sent on 13-02-2025 | Total Amount as on 11-02-2025 Rs. 6,23,991.94 |
| 4) | 1) Mr. Karthikeyan, S/o. Karuppansamy, D.No.5/8, Pillayar Kovil Street, Elumathur, Erode-638104. 2) Mrs. Mohanambal K, W/o. Mathivanan, D.No., Karuppansamy, D.No.5/8, Pillayar Kovil Street, Elumathur, Erode-638104. | Loan Account No. 30229630000716 Loan Amount: Rs.4,77,000/- | 1. Survey No./Extent: Natham R.S.No.551/4, 2. As per new revenue record: Natham R.S.No.551/4, 3. Total Extent: 1200 sq.ft., 4. Site No.: Not Mentioned, 5. Door No.: Not Mentioned, 6. Location like Name of the Place, Village, City, Registration, Sub-District etc.: Erode R.D., Avalpoondurai S.R.D., Erode Taluk, Elumathur Village, Kaspia Elumathur, Natham R.S.No.551/4 in this situated within the following Boundaries: 7. Boundaries for 1200 sq.ft.: West of: North-south common pathway, North of: Property of Kannammal, East of: Elumathur Panchayat Union School, South of: Property of U.P. Venugopal, Alamelu Vakaiyara, North-East West 40 feet, East-South North 30 feet, South-East West 40 feet, West-South North 30 feet. Total 1200 sq.ft. In this measuring East-West on the both sides 40 feet each, North-South on the both sides 30 feet each, i.e., totally 1200 sq.ft., entire extent. For the said property, pathway rights through the common pathway, branching from Velode-Pasur Road to use as Passage, for taking Cattle, Vehicle, Cart-track rights, etc. | NPA Date: 01.02.2025 & Notice sent on 15-02-2025 | Total Amount as on 13-02-2025 Rs. 4,32,000.44 |

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Jana Small Finance Bank Limited shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to Jana Small Finance Bank Limited against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgages of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 19.02.2025, Place: Namakkal, Salem & Erode Sd/- Authorised Officer, For Jana Small Finance Bank Limited

KMC Speciality Hospitals (India) Limited

(CIN : L85110TN1982PLC009781)

Regd. Off. : No 6, Royal Road, Cantonment, Trichy - 620 001. Phone : 0431 - 4077777;
E-Mail : corporatecompliance@kauveryhospital.com; Web : www.kauveryhospital.com

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that approval of the shareholders for the Material Related Party Transactions between KMC Speciality Hospitals (India) Limited (the Company) and Sri Kauvery Medical Care (India) Limited (Holding Company), is being sought through Postal Ballot by Remote E-Voting only.

Pursuant to the provisions of Section 108 and 110 of the Companies Act, 2013 ("the Act") and the applicable Rules, General Circulars. 09/2023 dated 25th September, 2023 issued by Ministry of Corporate Affairs ("MCA Circulars"), Regulations 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Regulations") and other applicable laws, the Company on 18th February, 2025 has completed sending the Notice of Postal Ballot along with the instruction for E-Voting by e-mail only, to those members as on 14th February, 2025 ("Cut-off date") and whose email addresses are registered with the Company or the Depository Participants. Any person who is not a shareholder of the Company as on the Cut-off Date shall treat the Postal Ballot Notice for information purposes only. In accordance with the requirements of the MCA Circulars, dispatch of hard copy of the Notice of Postal Ballot is not required. Hence, Members are requested to communicate their asset or dissent through remote E-Voting only. The Company has engaged Central Depository Services (India) Limited (CDSL) to facilitate the members to exercise their right to vote on the Postal Ballot through E-Voting. The procedure for participating in the E-voting is provided in the notice. The Notice of Postal Ballot is available in the website of the Company www.kauveryhospital.com/investor#, BSE's website www.bseindia.com and CDSL website www.evotingindia.com.

The Company has appointed Mr. M. Alagar / Mr. D. Saravanan representing M/s. M. Alagar & Associates, a firm of Company Secretaries in practice, as the Scrutinizer for conducting the E-Voting process in a fair and transparent manner. The E-Voting period commences at 9:00 AM (IST) on Friday, the 21st February, 2025 and will end on Saturday, the 22nd March, 2025 at 5:00 PM (IST). Thereafter, E-voting shall not be allowed and the module shall be disabled by CDSL.

The Results would be declared within a period of 2 working days of conclusion of E-voting and posted on the website of the Company www.kauveryhospital.com/investor# and CDSL website www.evotingindia.com. The results will be informed to the B